

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA(I.B.C)/3514(MB)2024 C.P. (IB)/135(MB)2022

IN THE MATTER OF

Prism Johnson Limited

Vs

B E Billimoria & Company Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Adv. Nimisha Rathod (VC)

For the Corporate Debtor: Adv. Yash Jariwala (VC)

ORDER

IA 3514/2024:- The prayer in the present Application is for disposal of CP 135/2024 and to relieve the IRP from discharging the responsibility in the present case on the ground that both the parties have settled the matter before the Hon'ble NCLAT. The said fact is recorded in the order dated 11.03.2024 of Hon'ble NCLAT. In view of the same, the present **CP** be **disposed of** and the same be reflected on the website of the NCLT as well. IRP is thus discharged of its responsibility. All the connected IAs, if any, too stand **disposed of**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)